

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01605/2015

Dated Friday the 10th day of August Two Thousand Eighteen

PRESENT

**HON'BLE MRS. JASMINE AHMED, Member (J)
&
HON'BLE MR. R. RAMANUJAM, Member (A)**

Tmt. Sangeetha,
D/o. Dharmaraj,
No. 7, Main Road,
Vizhidiyur, Karaikal 609607.Applicant

By Advocate M/s. R. Saravanakumar

Vs

1. Union of India rep by its
Secretary to Government (Education),
Chief Secretariat, Puducherry.
2. The Director,
Director of School Education,
Puducherry.Respondents

By Advocate Ms.S. Devie for Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member(J))

On perusal, it is seen that there was no representation on behalf of the applicant on 15.12.2017, 01.01.2018, 02.03.2018, 13.04.2018 and 01.08.2018. Accordingly, the matter was listed today under the caption "For Dismissal". Today also, when the matter is taken up for hearing, there is no representation for the applicant or her counsel despite repeated calls. Therefore, it is evident that the applicant is not interested in prosecuting the case.

2. Learned counsel for the respondents produces a copy of the order dt. 08/11.07.2016 and submits that the applicant had already been granted the relief sought by her.

3. In view of the above submission, the fact that the applicant has already been granted the relief sought could probably be the reason for the non-representation of the applicant.

4. Accordingly, the OA is dismissed in default.

**(R.Ramanujam)
Member(A)**

SKSI

10.08.2018

**(Jasmine Ahmed)
Member(J)**